
(2011) 11 P&H CK 0076

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. M-32813 of 2011 (O and M)

Surmeet Kaur and another

APPELLANT

Vs

State of Punjab and others

RESPONDENT

Date of Decision : 01-11-2011

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482

Citation : (2011) 11 P&H CK 0076

Hon'ble Judges : Ajai Lamba, J

Bench : Single Bench

Judgement

Hon"ble Mr. Justice Ajai Lamba 1. This petition has been filed u/s 482 Cr.P.C. on the premise that the petitioners being of marriageable age, got married. The marriage is legal. The private respondents, however, are not accepting the marriage and therefore, it has been pleaded that the petitioners apprehend danger to their life and liberty.

2. This petition is disposed of with direction to respondent No. 2 i.e. Senior Superintendent of Police, Amritsar (Rural), District Amritsar, to treat a copy of this petition as a representation and issue necessary orders as warranted by law so as to ensure protection of life and liberty of the petitioners.

3. This order, however, shall not be construed to mean that the petitioners were of marriageable age at the time of their marriage or that the marriage is legal as per laws applicable to the case of the petitioners.

4. It is further made clear that this order shall not clothe the petitioners with any protection against their arrest or continuance of proceedings in case they are found involved in commission of a cognizable offence.